

TIMES OF INDIA

31.07.2026

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF KRISHNA ELECTRICAL INDUSTRIES LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Krishna Electrical Industries Limited
2. Date of incorporation of corporate debtor	17/03/1978
3. Authority under which corporate debtor is incorporated / registered	ROC Gwalior
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U31300MP1978PLC001437
5. Address of the registered office and principal office (if any) of corporate debtor	MPI House, Maharajpura Airport Road Gola-Ka-Mandir, Gwalior, Madhya Pradesh, India, 474005
6. Insolvency commencement date in respect of corporate debtor	28.07.2026 (Order uploading and date of receipt of order - 29.07.2026)
7. Estimated date of closure of insolvency resolution process	25.01.2027
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Bishwa Ranjan Chatterjee IBBI/IPA-002/IP-N00877/2019-2020/12806
9. Address and e-mail of the interim resolution professional, as registered with the Board	68 Pink City, IDA Scheme No.94 Extn., Opposite PTS Ring Road, Indore, M. P. 452001 brind@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	68 Pink City, IDA Scheme No.94 Extn., Opposite PTS Ring Road, Indore, M. P. 452001 cirp.keind@gmail.com
11. Last date for submission of claims	12.08.2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Krishna Electrical Industries Limited** on **28.07.2026**.

The creditors of **Krishna Electrical Industries Limited**, are hereby called upon to submit their claims with proof on or before **12.08.2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 30.07.2026
Place : Indore

Sd/-
Bishwa Ranjan Chatterjee
(Interim Resolution Professional)

Regn. No. - IBBI/IPA-002/IP-N00877/2019-2020/12806

